

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-II

7. C.P.(IB)-3299(MB)/2018

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 29.04.2021**

NAME OF THE PARTIES: - DVR Sekhar
V/s
Gammon India Ltd

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). None appeared for both the sides. Since the matter is listed for filing withdrawal memo, one-week time is granted to the parties to file a withdrawal memo and list the matter on **07.05.2021**. In case of failure to file withdrawal memo on the next date of hearing, consequential orders will be passed by this Bench.

SD/-

RAVIKUMAR DURAISAMY
Member (Technical)

SD/-

H.P. CHATURVEDI
Member (Judicial)

Dated this the 29th day of April, 2021
Sushil